

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 06 OF 2026 / EZ**

Rabindra Kumar Pradhan

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.2, 3 & 4

Through

Kolkata
Date:



Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.2, 3 & 4
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 06 OF 2026 / EZ**

08 MAY 2026

Rabindra Kumar Pradhan ...Appellant

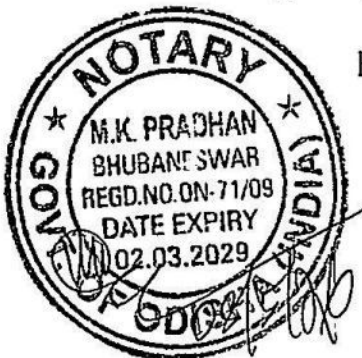
VERSUS

State of Odisha & Others ...Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE
STATE POLLUTION CONTROL BOARD, ODISHA,
R.NO.2, 3 & 4 IN COMPLIANCE TO ORDER
DTD.10.04.2026 OF THIS HON'BLE TRIBUNAL.**

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist - Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.2 Board and, as such, am well-acquainted with the facts and



circumstances with the case and competent to swear this affidavit.

2. That this Hon'ble Tribunal after hearing the submission of the counsel of the respondents that report of the joint committee has been filed but the same is lying in defect vide their order dtd.10.04.2026 has passed the following observation with direction to the Member Secretary of the R-2 Board to file his own affidavit explaining the reason for delay in filing the report. The para-4 & 5 of the order dtd.10.04.2026 is reproduced below for proper appreciation of this case.

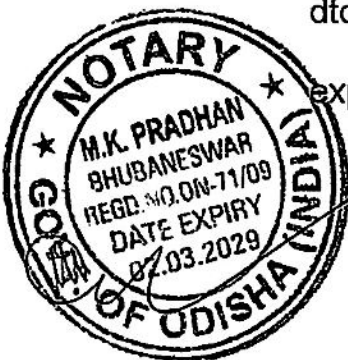
4. Vide order dated 28.01.2026, it was directed that report of the Joint Committee may be filed within one month. The Registry has intimated that the report of the Joint Committee was filed on 09.04.2026 after 03:00 PM.

5. Odisha State Pollution Control Board (OSPCB) was nodal agency for coordination and compliance. The Member Secretary,



OSPCB is directed to file his own affidavit explaining the reasons for delay in filing the report. Such affidavit be filed within four weeks and in case of failure to do so, the Member Secretary, OSPCB shall appear before this Tribunal physically to explain the circumstance for non-compliance.

3. That in compliance to the aforesaid order it is humbly submitted that the affidavit dtd.08.04.2026 annexing the joint committee report has been filed before the Hon'ble Tribunal through online at 2:30 PM on dtd.09.04.2026. Copy of the receipt to this effect is annexed to this affidavit and marked as ANNEXURE - R2/4.
4. That apart, it is humbly submitted that the R-2 has taken following steps / actions for compliance of the direction dtd.28.01.2026 of this Hon'ble Tribunal, which has been explained in the following paragraphs.



- a. On dtd.10.02.2026, only the order dtd.28.01.2026 has been communicated by the Judicial Section, NGT, EZB through e-mail.
- b. On dtd.13.02.2026 nomination of CPCB has been received by the R-2 Board.
- c. Thereafter the counsel of the Board was contacted for a copy of OA and it is learnt that she has not been served with the copy of OA till 18.02.2026.
- d. It is found from the website that a copy of OA has been uploaded only on dtd.18.02.2026.
- e. After receipt of copy of OA from the website, step has been taken for nomination of the representative of the Board to participate in the inspection in terms of direction dtd.28.01.2026 of the Hon'ble Tribunal and the same has been communicated to the Collector & DM, Sambalpur (R-5) vide Board's letter No.2476 dtd.23.02.2026 with a request to nominate his representative and ask him to contact the Nodal Officer for the purpose of inspection for compliance



of order dtd.28.01.2026 of this Hon'ble Tribunal. A copy of letter dtd.23.02.2026 has already been annexed in our affidavit dtd.08.04.2026 vide Annexure-R2/1, which may please be referred to.

f. In response to the letter dtd.23.02.2026 the Collector & DM, Sambalpur (R-5) has forwarded the nomination vide his letter No.5644 dtd.11.03.2026 to the R-2 intimating therein that the Deputy Collector (Judicial), Collectorate, Sambalpur has been nominated to represent the Collector & DM, Sambalpur as a member of the joint committee constituted by the Hon'ble Tribunal. A copy of the letter No.5644 dtd.11.03.2026 of the R-5 is annexed to this affidavit and marked as ANNEXURE - R2/5.

g. The Nodal Officer vide his letter No.3350 dtd.13.03.2026 has fixed the date and time of inspection i.e. 18.03.2026 at 12 PM and communicated the same to the other members. Copy of letter dtd.13.03.2026 has already been



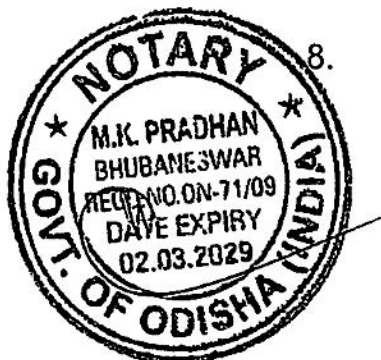
annexed to our affidavit dtd.08.04.2026 as Annexure-R2/2.

- h. On 18.03.2026, the inspection has been carried out by the committee constituted by the Hon'ble Tribunal and after taking views / comments and recommendation of all the members of the joint committee the draft report was prepared by the Nodal Officer and circulated to the members of the Joint Committee on dtd.04.04.2026 for finalisation.
- i. It is humbly submitted that there is a gap of 19 days between the date of inspection and date of finalisation of the report i.e. from 18.03.2026 to 07.04.2026. Out of which 8 days were holidays (21/03, 22/03, 27/03, 28/3, 29/3, 01/04, 03/04 & 05/04) and the rest 11 days were working days.
- j. Soon after receipt of the joint committee report on 07.04.2026 step has been taken for production of the joint committee report in our affidavit dtd.08.04.2026 and the said affidavit has been filed on



dtd.09.04.2026 at 2:32 PM. Copy of joint inspection report, which was filed in our affidavit dtd.08.04.2026 has already been annexed as Annexure-R2/3 Colly. However, the receipt showing filing of the affidavit dtd.08.04.2026 on 09.04.2026 at 2:32 PM is annexed to this affidavit and marked as ANNEXURE - R2/6.

5. That it is humbly submitted that the aforesaid facts shows that effective steps has been taken by the R-2 Board for submission of the joint committee report before the Hon'ble Tribunal in compliance to the direction dtd.28.01.2026 of the Hon'ble Tribunal.
6. That the Respondent No.2 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
7. That the annexures annexed to the present affidavit are true and correct copies of their originals.
8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD NO. ON-71/09
PH-9437627115 (M)

official records, and that nothing material has been
concealed therefrom.

DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the
contents of the above affidavit are true and correct to the best of
my knowledge, as derived from official records, and that nothing
material has been concealed therefrom.

Verified at Bhubaneswar on this the 8th May, 2026.

DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD NO. ON-71/09
PH-9437627115 (M)

1:01

4G 79



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S. No.	File Name	Party Name	Location	Document Type
1	02_Vakalatnama_002_175448114701.pdf	MEMBER SECRETARY STATE POLLUTION ZONE	Vakalatnama	

9:47 am

9 April 2026

National Green Tribunal

RABINDRA KUMAR PRADHAN Vs. THE STATE OF ODISHA

1902133005462025/2

1900210093932026

0904260032198

2026-04-09 00:00:00.0

300 Rs.

Transaction is completed successfully



2:32 pm

15 April 2026

National Green Tribunal

National Green



Mes...





**OFFICE OF THE DISTRICT MAGISTRATE &
COLLECTOR, SAMBALPUR
(Judicial Section)
E-mail: judl.sbp@gmail.com**

File No.: COLSMB-JUD-CASE-0060-2026 Letter No.: 5644 Date: 11/03/2026

To,

The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar

Sub: Original Application No. 06/2026/EZ (Rabindra Kumar Pradhan –Vs– State of Odisha & Ors.) – Constitution of Joint Committee by the Hon'ble NGT, Eastern Zone Bench, Kolkata.

Ref: Your Letter No. 2476/ Dtd. 23.02.2026.

Sir,

With reference to the order dated 28.01.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A. No. 06/2026/EZ (Rabindra Kumar Pradhan –Vs– State of Odisha & Others) and subsequent communications received from the Central Pollution Control Board (CPCB) and the State Pollution Control Board, Odisha in the above matter, I am directed to inform you that Sri Niranjana Sahu, OAS, Deputy Collector, Judicial, Collectorate, Sambalpur (Contact No. 7008273700) is nominated to represent for the Collector & District Magistrate, Sambalpur as a Member of the Joint Committee constituted by the Hon'ble Tribunal.

He will contact with the nodal officer for the purpose of inspection in terms of order dated 28.01.2026 of the Hon'ble Tribunal.

Yours faithfully,

Signature valid

Signed by: Ashok Kumar
Bhoi,
ADM,
Additional District Magistrate,
Collectorate Office Sambalpur
Date: 11/03/2026 16:56:47

Memo No. 5645 /Judl. Dated 11/03/2026

Copy to Sri Niranjana Sahu, OAS, Deputy Collector, Judicial, Collectorate, Sambalpur for information and necessary action. He is requested to contact Er. Maheswar Behera, Dy. Environmental Engineer, State Pollution Control Board, Odisha (Nodal Officer) for the purpose of inspection in terms of order dated 28.01.2026 of the Hon'ble Tribunal.

Signature valid

Signed by: Ashok Kumar
Bhoi,
ADM,
Additional District Magistrate,
Collectorate Office Sambalpur
Date: 11/03/2026 16:56:47

PTO

Memo No. 5646 /Judl. Dated 11/03/2026

Copy to the Regional Director, Central Pollution Control Board (CPCB), Regional Directorate, 502, Southend Conclave 1582, Rajdanga Main Road, Kolkata for kind information and necessary action.

Signature valid

Signed by: Ashok Kumar
Bhoi,
ADM,
Additional District Magistrate,
Collectorate Office Sambalpur,
Sambalpur
Date: 11-Mar-2026 16:56:47

Memo No. 5647 /Judl. Dated 11/03/26

Copy to the Regional Officer, State Pollution Control Board, Sambalpur for information and necessary action.

Signature valid

Signed by: Ashok Kumar
Bhoi,
ADM,
Additional District Magistrate,
Collectorate Office Sambalpur,
Sambalpur
Date: 11-Mar-2026 16:56:47

